

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER  
AND  
SHRI M. BALAGANESH, ACCOUNTANT MEMBER**

ITA No.1059/Del/2021  
Assessment Year: 2015-16

Sh. Sanjay Kumar Gupta, H. No. 12, 3 <sup>rd</sup> Floor, Manak Vihar, Delhi	<b>Vs.</b>	Income Tax Officer, Ward-55(5), New Delhi
<b>PAN:AAOPG6085D</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	Sh. Anirudh Bajaj, Adv.
Department by	Sh. Sahil Kumar Bansal, Sr. DR

Date of hearing	01.04.2025
Date of pronouncement	01.04.2025

**ORDER**

**PER SATBEER SINGH GODARA, JM**

This assessee's appeal for assessment year 2015-16, arises against the Commissioner of Income Tax (Appeals)-38 [in short, the "CIT(A)"], Delhi's order dated 29.03.2019 passed in case no. CIT(A), Delhi-38, involving proceedings under section 143(3) of the Income-tax Act, 1961 (hereinafter referred to as 'the Act').

2. The assessee appears to have filed his application dated 31.03.2025 for withdrawal of the instant appeal, as under:

*“Subject: Request for withdrawal of appeal in the case of Mr. Sanjay Kumar Gupta (Legal Heir -Smt. Kavita Gupta) for the Assessment Year 2015-16 – ITA No. 1059/Del/2021.*

Sir,

*Most respectfully, it is submitted that the appeal no. 1059/Del/2021 filed on 06.09.2021 in the above captioned case is pending for adjudication before your Honours.*

*The appellate had already filed an application under Form 1 of “Direct Tax Vivad Se Vishwas Scheme 2024” and seeks permission to withdraw the above captioned appeal with the liberty to refile the same.”*

3. Learned departmental representative submits that he has no objection to the instant withdrawal application per se. Ordered accordingly.

4. This assessee’s appeal is dismissed as withdrawn, subject to all just exceptions.

***Order pronounced in the open court on 1<sup>st</sup> April, 2025***

***Sd/-***  
**(M. BALAGANESH)**  
**ACCOUNTANT MEMBER**

***Sd/-***  
**(SATBEER SINGH GODARA)**  
**JUDICIAL MEMBER**

Dated: 1<sup>st</sup> April, 2025.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi